

(2)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.717 OF 2007

ALLAHABAD THIS THE 20TH DAY OF JULY, 2007

HON'BLE MR. K. S. MENON, MEMBER-A

Raj Kumar Pandey,
Son of Late Sri Hanuman Prasad Pandey,
R/O Village Londra, P.O. Purva Bazar,
District Gorakhpur.

.....Applicant

By Advocate : Shri S. N. Shukla

Versus

1. Union of India,
through the General Manager,
North East Railway,
Gorakhpur.
2. The Divisional Rail Manager (Personnel),
North East Railway,
Varanasi.

.....Respondents

By Advocate : Shri P. N. Rai

ORDER

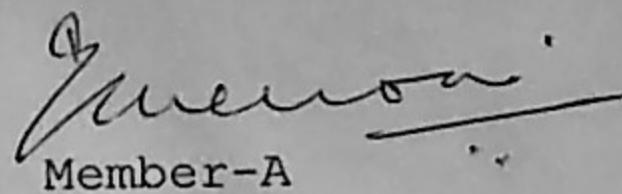
Shri S. N. Shukla, counsel for the applicant states that the applicant had applied for compassionate appointment in January 1992. This was not considered by the respondents vide their impugned order dated 11.04.2005. Learned counsel for the applicant states that it is not a reasoned and speaking order and as such he feels that his case has not been considered adequately by the respondents. He further states that two representations submitted by the applicant dated 07.09.2006 and 26.12.2006 are still pending before the respondents.

JL

(3)

2. In view of the above, the respondents are directed to dispose of the representations dated 07.09.2006 and 26.12.2006 by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

3. The OA is accordingly, disposed of at the admission stage itself. No Costs.


Member-A

/ns/